

Annexure - 6

Name of the Corporate Debtor: Epitome Residency Private Limited; Date of commencement of CIRP: 12/06/2023; List of creditors as on: 29/06/2023

List of operational creditors (Employees)

Sr. No	Name of Authorised Representative, if any	Name of Employee	Details of Claim Received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any	
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable						
1		Ravinder Singh Rawat	29-06-2023	50,55,875	37,09,127	Employees dues	-	3.43	-	-	-	13,46,748		
2		Ambrose Raju Nadar	29-06-2023	8,91,944	7,22,159	Employees dues	-	0.67	-	-	-	1,69,785		
3		Vivek Vinod Jani	29-06-2023	31,43,759	15,90,448	Employees dues	-	1.47	-	-	-	15,53,311		
4		Karan Baban Shedge	29-06-2023	3,53,225	2,64,325	Employees dues	-	0.24	-	-	-	88,900		
5		Jigar Chandulal Thoria	29-06-2023	28,89,955	17,38,147	Employees dues	-	1.61	-	-	-	11,51,808		
6		Vikas Vishnu Jadhav	29-06-2023	26,11,786	22,67,348	Employees dues	-	2.09	-	-	-	3,44,438		
7		Jiten Bhagwan Uttvani	29-06-2023	77,54,952	39,93,172	Employees dues	-	3.69	-	-	-	37,61,780		
8		Ashish Narendra Shah	29-06-2023	2,42,44,103	2,42,44,103	Employees dues	-	22.40	-	-	-	-		
9		Neeta Ravindra Masurkar	29-06-2023	25,46,362	22,39,591	Employees dues	-	2.07	-	-	-	3,06,771		
		TOTAL		4,94,91,961	4,07,68,420			37.66	-	-	-	87,23,541		

General Notes:-

1. We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
2. Claims from certain creditors have presently not been admitted due to lack of adequate information and / or supporting documentation.
As per communication with each of the respective creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial
3. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
4. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.